

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).14740/2024

[Arising out of impugned final judgment and order dated 04-09-2024 in WPCRL No. 874/2024 passed by the High Court of Kerala at Ernakulam]

DHANYA M

PETITIONER(S)

VERSUS

THE STATE OF KERALA & ORS.

RESPONDENT(S)

(IA No. 245171/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 245170/2024 - EXEMPTION FROM FILING O.T.)

Date : 17-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Ajay Prabhu S, Adv.
Mr. Amit Sangwan, Adv.
Mr. Sibi Kargil, Adv.
Ms. R. Shase, AOR

For Respondent(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

Short written submissions may be filed by the parties within one week from today.

(D. NAVEEN)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)